

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE SEVENTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 1392 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal filed against the order Dated 09/10/2025 in writ petition No.22041 of 2024. on the file of the High Court.

Between:

Vincent Augustine, S/o P.S.Augustine, Age 71 years, Occ Senior Technician, R/o Flat No 302 3Rd Floor, Sai Ambika Colony, Sai Baba Temple Road, Ameenpur Sangareddy T.G-502032, Employee ID No-287/ 140

...APPELLANT/PETITIONER(Party –in-Person)

AND

1. The State of Telangana, Represented by its Principal Secretary Education Department Telangana Secretariat Hyderabad
2. The University of Hyderabad, Represented by its Vice Chancellor Gachibowli Hyderabad
3. The University of Hyderabad, Represented by its Registrar Gachibowli Hyderabad.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Impugned Order passed in W.P.No.22041 of 2024, dated 09/10/2025 by the Honorable Sri Justice Namavarapu Rajeshwar Rao; during the pendency of the Appeal

**Counsel for the Appellant: M/S. VINCENT AUGUSTINE, PARTY-IN-PERSON
Counsel for the Respondent No.1: Ms. B. ANNAPURNA, AGP FOR SERVICES I
Counsel for the Respondent Nos. 2&3: M/s. INDUS LAW FIRM**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.1392 of 2025

DATED: 17.12.2025

Between:

Vincent Augustine

... Appellant

AND

The State of Telangana,
Represented by its Principal Secretary,
Education Department,
Telangana Secretariat, Hyderabad & 2 others

... Respondents

JUDGMENT:

Heard Mr. Vincent Augustine, party in person,
Ms. B.Annapurna, learned Assistant Government Pleader for
Services-I appearing for respondent No.1 and Mr. Sai Varun
Kapuluru, learned counsel representing M/s. Indus Law Firm, for
respondent Nos.2 and 3.

2. Appellant, who is the petitioner in W.P.No.22041 of 2024, approached the writ Court in the year 2024 with the following prayer:

"For the reasons stated in the accompanying affidavit, it is hereby prayed that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in granted promotional benefits such pay fixation, increments and other service benefits as per my seniority, which is illegal, improper, arbitrary, unconstitutional and against the principles of natural justice, consequently direct the 2nd respondent to give promotional benefits as Senior Technician and to pass such other order or orders as this Hon'ble Court may deem fit and proper under the circumstances of the case."

3. Learned writ Court, after consideration of the case of the parties, has rejected the claim of the writ petitioner holding as under:

"11. This Court, having considered the rival submissions of either side, is of the considered view that since the petitioner was duly recognized by his qualifications and experience, three advance increments were granted to the petitioner at the time of his entry into the post of Junior Technician and the same was protected throughout his service and three increments were included in his basic pay and carried forward in subsequent pay revisions. The three increments granted at the time of appointment cannot be granted repeatedly upon every promotion or pay revision. Since the rectification of his promotion date and pay was duly carried out, there was no further grievance for the petitioner to claim that his

career was ruined or that his rights were denied. The petitioner repeatedly raised the same matter throughout his service, and the respondent University addressed the same time and again.

12. Furthermore, the petitioner's promotion to the post of Senior Technician was given effect from 01.07.1991, and his pay was revised accordingly, as per Order No.UH/P.II/B.2/2001/486, dated 03.07.2001. The petitioner's grievance was examined by the appropriate authorities, including the Grievance Committee and the DPC, which were reflected in the memorandum dated 30.08.2001 and memo dated 04.10.2002 with the necessary rectifications. Further, the petitioner, during his entire career, did not file any appeal under Section 32 of the University of Hyderabad Act, 1947, against any Office Memorandum or orders issued by the Respondent University and has filed the present Writ Petition after 17 years of his voluntary retirement and the petitioner has not explained any reasons for the said prolonged delay.

13. In the instant case, the petitioner's revised pay was correctly fixed in the revised pay structure, based on the recommendations of the VI CPC. Further, one Mr. Zaheeruddin, who joined in the University as a Junior Technician on 24.12.1977 i.e., more than one and a half years before joining the petitioner, in the same post would be having higher pay than the petitioner. Further, the petitioner was promoted to the post of Senior Technician on 01.07.1991 and took voluntary retirement in the year 2007. Since then, the petitioner has been receiving pension and other service benefits as per his seniority. As a matter of fact, the increments, which were granted to the petitioner earlier, were subsequently absorbed into his basic pay. Therefore, the petitioner is not entitled to additional benefits each time as and when his pay is revised or refixed. Hence, the writ petition is devoid of merits and the same is liable to be dismissed.

14. Accordingly, the writ petition is dismissed. No order as to costs."

4. We do not find any explanation worth its name for approaching the writ Court after 17 years of taking voluntary retirement by the writ petitioner in the year 2007. Writ proceedings cannot be allowed to be invoked after such length of time. Filing of the representation by the writ petitioner in the year 2020 would not erase the march of time to keep the cause of action, if any, alive for 17 years. The learned writ Court has however also properly dealt with the merits of the claim of the petitioner. Therefore, we are not inclined to interfere in the impugned order.

5. Writ Appeal is, accordingly, dismissed. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**Sd/-A.V.S. PRASAD
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s. VINCENT AUGUSTINE, PARTY-IN-PERSON [OPUC]
2. One CC to M/s. INDUS LAW FIRM, Advocate [OPUC]
3. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

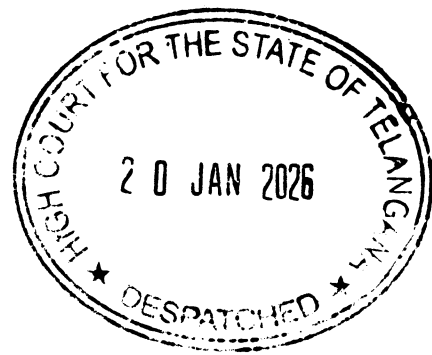
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B M

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HIGH COURT

DATED:17/12/2025



JUDGMENT

WA.No.1392 of 2025

DISMISSING THE WRIT PETITION WITHOUT COSTS

① *kpr*
20/1/26